CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH – COURT NO.505

Excise Appeal No. 518-519 of 2007

(Arising out of Order-in-Appeal No. SVS/09 to 10/NGP-II/2007 dated 8.1.2007 passed by the Commissioner of Central Excise(Appeals), Nagpur)

CCE NAGPUR ....Appellant
Telangkhedi Road,
Civil Lines
Post Box No. 81

VERSUS

M/s Indorama Synthetics (I) Ltd. ....Respondent
A-31 MIDC Industrial Area
Butibori

APPEARANCE:

Mr. R.K. Dwivedi, Addl. Commissioner Authorised Representative for the Appellant
Shri Rajesh Ostwal, Advocate for the Respondent

WITH

Excise Early Hearing Application 85080 of 2018
in
Excise Appeal No. 533 of 2007

(Arising out of Order-in-Appeal No. SVS/09 to 10/NGP-II/2007 dated 8.1.2007 passed by the Commissioner of Central Excise(Appeals), Nagpur)

M/s Indorama Synthetics (I) Ltd. ....Appellant
A-31 MIDC Industrial Area
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VERSUS

CCE NAGPUR ....Respondent
Telangkhedi Road,
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APPEARANCE:

Mr. R.K. Dwivedi, Addl. Commissioner Authorised Representative for the Appellant
Shri Rajesh Ostwal, Advocate for the Respondent

CORAM:

HON'BLE MR. CJ MATHEW MEMBER (TECHNICAL)
HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO.A/86178-86180/2021

Date of Hearing: 24.03.2021
Date of Decision: 24.03.2021

PER: BENCH

Appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Counsel for the appellant submits that final discharge certificate has been issued by the competent authority and has been submitted in Registry. Learned Authorised Representative may have the certificate verified at his convenience.

2. Accordingly, in conformity with Section 127(6) of Finance Act 2019, the appeals are dismissed as deemed to be withdrawn.

(Order dictated in the open Court)

(Ajay Sharma)
Member (Judicial)

(CJ Mathew)
Member (Technical)

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